

Open Court
CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Civil Contempt Application NO. 75 of 2005.

IN

Original application No. 464 of 1999.

Allahabad this the 20th Day of December 2005.

Hon'ble Mr. K.B.S Rajan, Member-J

Hon'ble Mr. A.K. Singh, Member-A

1. Ramayan Shah son of Shri Baij Nath Shah.
2. Devendra Singh son of Shri Hari Singh.
3. Lal Bahadur Rai son of Shri Ram Iqbal Rai.
4. Narain Prasad Sharma son of late Shri C.D. Sharma.
5. Jeebachh Chaudhary son of Shri Rama Kant Chaudhary.
6. Baj Nath son of Shri Dagan Baitha.
7. Smt. Pushpa Devi widow of late Shri R.P. Mahato. Sudarshan Ram son of Shri Sati Ram Chauhan.

All except at Sl. No.7 serving in Ordnance Depot, Fort, Allahabad as Mazdoors.

Smt. Pushpa Devi is C/o Shri Devendra Singh O.D. Fort, Allahabad.

.....Applicant.

(By Advocate: Sri R.R. Tripathi)

Versus.

Colonel J.S. Gulati, Commandant, Ordnance Depot, Fort, Allahabad.

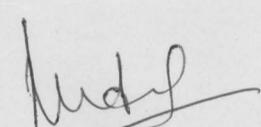
.....Respondent
(By Advocate: Sri Saurabh Srivastava)

ORDER

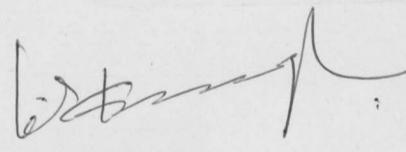
By Hon'ble Mr. K.B.S Rajan, J.M

Heard Shri R.R Tripathi counsel for the applicant and
Shri S. Srivastava counsel for the respondents.

2. The counsel for the respondents filed a copy of the order dated 13.12.2005 in compliance of order dated 24.1.2005 in O.A. 464/99. We are fully satisfied with the compliance of the order. The C.C.P. is, therefore, dismissed having become infructuous. Notices are discharged. Liberty is granted to the applicant to agitate against any discrepancy in the calculation of payment.



Member-A



Member-J

Manish/-